



**MOST URGENT  
THROUGH SPECIAL MESSANGER**

**HIGH COURT OF DELHI AT NEW DELHI**

No.: 15150-61

Date: 05.08.2023

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.	7. The District & Sessions Judge (East), Karkardooma Courts, Delhi.
2. The District & Sessions Judge (West), Tis Hazari Courts, Delhi.	8. The District & Sessions Judge (Shahdara) Karkardooma Courts complex, New Delhi.
3. The District & Sessions Judge (S), Saket Court Complex, New Delhi	9. The District & Sessions Judge (North-East), Karkardooma Courts, Delhi.
4. The District & Sessions Judge, (S/E), Saket Court Complex, New Delhi	10. The District & Sessions Judge (S/W) Dwarka Courts, New Delhi..
5. The District & Sessions Judge (North), Rohini Courts Complex, Delhi.	11. The Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue Court Complex, Delhi.
6. The District & Sessions Judge (N/W), Rohini Courts Complex, Delhi.	12. The District & Sessions Judge (New Delhi) Patiala House Courts, New Delhi.

**RE : DESTRUCTION OF UNCLAIMED CERTIFIED COPIES PREPARED TILL 31<sup>st</sup> Dec. 2022 AND APPLICATIONS FOR SUPPLY OF CERTIFIED COPIES (LYING UNDER OBJECTION) FOR THE PERIOD 01<sup>st</sup> JANUARY 2022 to 31<sup>st</sup> DECEMBER 2022.**

Madam/Sir,

I am directed to forward herewith an Urgent Notice dated 05.08.2023 on the above subject and to request you to kindly give it wide publicity for the information of concerned lawyers as well as litigants by displaying it on the Notice Boards and uploading on the website of your Court.

website / CTB  
CJT cell)

Yours faithfully,

Sd/-

(PANNA DUTTA)

REGISTRAR (APPELLATE)

Encl.: Copy of Urgent Notice

P. D fSJ(Hrs)

09/08/23

**HIGH COURT OF DELHI AT NEW DELHI**

No.: 71

Date: 05.08.2023

**URGENT NOTICE**

Reg: Destruction of Unclaimed Certified Copies prepared till 31<sup>st</sup> December 2022 and Applications for Supply of Certified Copies (Lying Under Objection) for the period i.e. from 01<sup>st</sup> January 2022 to 31<sup>st</sup> December 2022 lying at the Counter for Certified Copy (Certified Counter).

All concerned Advocates/Litigants are requested to contact Certified Copy Counter at Lawyers Chamber Block-I on any working day to collect the certified copies prepared w.e.f. 01<sup>st</sup> January 2022 to 31<sup>st</sup> December 2022 which are lying ready for delivery pursuant to the applications for certified copies received prior to 31<sup>st</sup> December 2022. In case, the said certified copies are not collected by 31.08.2023, the same would be destroyed in the second week of September-2023, without any further notice and the amount deposited for such attested copies shall stand forfeited.

The Advocates/Litigants are further requested to contact the Certified Copy Counter to collect the applications submitted by them for supply of certified copies and are lying under objection during the period from 01<sup>st</sup> January 2022 to 31<sup>st</sup> December 2022. The said applications, if not collected for removal of objections by 31.08.2023, would also be destroyed in the second week of September, 2023 and the amount deposited for the same shall stand forfeited.

Lists of defective applications and unclaimed certified copies in respect of Writ/Criminal side as well as Appellate Side are available on the official website of this Court, i.e. delhihighcourt.nic.in under the link Public Notices => Notices.

**BY ORDER**

*-Sd-*

**(RAVINDER DUDEJA)**  
**REGISTRAR GENERAL**